

W.P.No.17425 of 2021

THE HON'BLE CHIEF JUSTICE
and
N.KIRUBAKARAN, J.

Mr.P.Muthukumar, learned
State Counsel takes notice on behalf
of Respondents.

2. There cannot be any
discrimination between the
regularised and non-regularised
married women Government
servants with regard to granting of
maternity leave. Therefore,
Mr.P.Muthukumar, learned State
Counsel is directed to get
appropriate direction from the State
Government granting maternity
leave uniformly to the regularised,
contractual and non-regularised
married women Government
servants.

List the matter on 16.09.2021.

(S.B., C.J.) (N.K.K., J.)
19.08.2021

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